

**GOVERNMENT OF INDIA  
FINANCE  
LOK SABHA**

UNSTARRED QUESTION NO:3000  
ANSWERED ON:02.08.2002  
INSIDE TRADING  
C. SREENVAASAN;PUTTASWAMY GOWDA

**Will the Minister of FINANCE be pleased to state:**

- (a) the number of cases of inside trading which came to the notice of SEBI since its inception upto 30th June, 2002;
- (b) the number of cases in which the SEBI has initiated prosecution as on 30th June, 2002;
- (c) the details of cases which are still pending with the SEBI;
- (d) the reason for pendency of these cases; and
- (e) the steps taken by the Government to initiate prosecution in these cases?

**Answer**

MINISTER OF STATE IN THE MINISTRY OF FINANCE & COMPANY AFFAIRS (SHRI ANANT G. GEETE)

- (a): The Securities and Exchange Board of India (SEBI) has intimated that 33 (Thirty Three only) cases of alleged insider trading have come to the notice of SEBI.
- (b): SEBI has initiated prosecution in two cases and is considering possibility of prosecution in another case.
- (c) to (e): Out of 33 cases of alleged insider trading which were taken up for investigation, investigations have been closed in 21 cases as the allegations could not be substantiated or pursued for want of sufficient evidence. Remaining 12 cases are under various stages of investigation.